

C.C.P.No.3/2010
In
O.A.No.512/2004

Abhay Kumar Gautam.....**Applicant.**

Versus.

A.K. Singh, Divisional Railway Manager, Northern
Eastern Railway, Ashok Marg, Hazratganj, Lucknow.
... **Respondent.**

Dated:-12.12.2011.

Hon'ble Sri. Justice Alok Kumar Singh, Member (I)

Hon'ble Sri. S.P. Singh, Member (J)

For Applicant:-Sri J.P. Mathur.

For Respondents:-Sri S. Verma.

A Supplementary compliance report has been filed on behalf of the respondents saying that in compliance of this Tribunal's order dated 26.08.2009 passed in O.A.No.512/2004 and order dated 08.08.2011 passed in this C.C.P. No.3/2010, the matter of applicant's appointment on compassionate ground being the son of second wife of the applicant's father and deceased railway servant Late Puranmasi, has been duly reconsidered in accordance with the relevant rules and instructions of the Railway Board on the subject and a reasoned and speaking order has been passed on 09.12.2011 (Annexure-1). The learned counsel for applicant has nothing to say as far as passing of the aforesaid order is concerned. Though, he submits that he intends to file a fresh O.A. because, his case has been rejected. That is another matter.

As far as this C.C.P. is concerned, it is finally disposed of with full and final satisfaction. Notices stands discharged.

4/2
Member (A)

AS
Member (J)

Amit/-

*OR copy furnished
dated 12-12-11
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